

**Supplementary Special Appeal against the Judgement of Allahabad High Court in Railway Electrification Case (Northern Railway)**

4589. SHRI GANESH GHOSH :  
SHRI ISHAQ SAMBHALI :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that Railway Administration have filed a supplementary special appeal praying permission to withdraw the grounds made in earlier special appeal against the judgement of the Allahabad High Court in which it was stated that Railway Electrification work is day to day working of the Northern Railway since 1st April, 1968 ;

(b) whether it is a fact that this prayer has been made because the casual employees of Railway Electrification have submitted appeal for regular scale of pay on the ground of earlier appeal ; and

(c) if not, the reasons why this prayer has been made ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a). Yes.

(b) No.

(c) The Railway Advocate who had filed the grounds of appeal in the first instance on the opening of the High Court within the time limit without getting it approved from the Administration was advised to submit a revision when the fact came to Administration's notice.

**Casual Employees of Railway Electrification for Shift Duty and Night Duty.**

4590. SHRI GANESH GHOSH :  
SHRI RAMAVTAR SHASTRI :  
SHRI J. M. BISWAS :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that services of casual employees are not transferable ;

(b) whether it is a fact that the service of casual employees cannot be utilised for more than 8 hours a day in any circumstances ;

(c) whether it is a fact that casual staff cannot be employed for shift duty and night duty ;

(d) whether it is a fact that in the Railway Electrification, casual employees are employed in shift and night duty ; and

(e) if so, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) to (e). The information is being collected and will be laid on the Table of the Sabha.

**Railway Employees involved in Thefts and Looting in Jehanabad Court Station (Eastern Railway)**

4591. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Eastern Railway authorities had at any time verified the antecedents of all the staff members who are presently working in the Jehanabad Court Station on the Patna-Gaya line ;

(b) whether it has come to light that some of the employees on this Station are those who were directly or indirectly involved in thefts or looting of trains and had at one time or the other been questioned by the Special Police Establishment or Railway Protection Force authorities ;

(c) if so, the reasons for continuing such persons in the staff of this Station ; and

(d) by when the Railway authorities will take steps to remove such elements from the staff of this Station ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) to (d). Information is being collected and will be laid on the Table of the Sabha.